

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/TT/2019

- Subject** : Approval of transmission tariff for the year 2018-19 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RVPNL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 10 others
- Parties present** : Ms. Poorva Saigal, Advocate, RVPNL
Ms. Anushree Bardhan, Advocate, RVPNL
Shri Hari Mohan Gupta, RVPNL
Shri Rajeev Jain, RVPNL

Record of Proceedings

Learned counsel for the petitioner submitted that instant petition is filed for determination of 19 non-ISTS transmission lines carrying inter-State power. She submitted that two of the lines were put into commercial operation after 1.4.2014. She further submitted that the tariff for 21 non ISTS lines carrying inter-State power were granted tariff for the period 2017-18 vide order dated 20.6.2018 in Petition No. 215/TT/2017. She further submitted that two of the lines were envisaged to be intra-State lines. However, they are carrying inter-State power.

2. The Commission directed the Petitioner to submit the documents giving the basic purpose of planning these lines and the details from where the power is being transferred and the place of destination.

3. The Commission further directed the petitioner to submit the following information, on affidavit by 23.3.2020 with an advance copy to the respondents:-

- (i) Investment Approval of the project covering the assets covered under the instant petition.



- (ii) Statement showing computation of Interest During Construction (IDC) containing date of drawl of loans used during construction period, rate of interest, date of payment of last interest before COD.
 - (iii) Auditor certificate indicating hard cost, Interest During Construction (IDC) and Incidental Expenditure During Construction (IEDC) as well as element wise capital cost as on COD and additional capital expenditure.
 - (iv) Complete set of Tariff Forms in line with Auditor's certificates.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

